

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.71/MP/2019**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis-à-vis the USD pursuant to the judgment dated 18.1.2019 of the Appellate Tribunal for Electricity in Appeal No. 202 of 2016.
- Date of Hearing : 7.2.2023
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Sasan Power Limited (SPL)
- Respondents : MP Power Management Co. Ltd. (MPPMCL) and 13 Ors.
- Parties Present : Shri Rahul Kinra, Advocate, SPL  
Shri Aditya Ajay, Advocate, SPL  
Ms. Isnain Muzamil, Advocate, SPL  
Shri Ankur Varma, SPL  
Shri M. G. Ramachandran, Sr. Advocate, PSPCL, Haryana & Rajasthan Discoms  
Ms. Poorva Saigal, Advocate, PSPCL, Haryana & Rajasthan Discoms  
Shri Shubham Arya, Advocate, PSPCL, Haryana & Rajasthan Discoms  
Shri Ravi Nair, Advocate, PSPCL, Haryana & Rajasthan Discoms  
Ms. Shikha Sood, Advocate, PSPCL, Haryana & Rajasthan Discoms  
Ms. Anumeha Smiti, Advocate, PSPCL, Haryana & Rajasthan Discoms  
Ms. Pallavi Saigal, Advocate, PSPCL, Haryana & Rajasthan Discoms  
Shri Aditya Singh, Advocate, MPPMCL  
Ms. Ranjana Roy Gawai, Advocate, TPDDL  
Ms. Vasudha Sen, Advocate, TPDDL  
Ms. Niharika Behl, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that present Petition has been re-listed in terms of the judgment of the Appellate Tribunal for

Electricity dated 14.11.2022 in Appeal No. 222 of 2021 filed by the Petitioner challenging the Commission's order dated 25.1.2022 passed in the instant Petition. Learned counsel further submitted that pursuant to the aforesaid judgment, the Petitioner has filed a fresh Petition bearing Diary No. 24 of 2023 seeking consequential relief and compensation in terms of the said judgment, which may also be taken-up along with the present petition.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed to list the present matter along with the Petition bearing Diary No. 24 of 2023 filed by the Petitioner.

3. Meanwhile the Respondents are directed to file their submissions, if any, within two weeks and the Petitioner may file its response thereof within two weeks thereafter.

4. The Petition and Petition bearing Diary No. 24 of 2023 shall be listed for hearing on 25.4.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**